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Contract Labour in Companies

1404. SHRI JAGDISH PRASAD MA-THUR: Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether Government are aware that contract labour is being employed even in government companies and public undertakings, in contravention of the pro visions of the Contractual Labour Regula tion Act, 1970; and

(b) if so, what steps Government pro pose to take to enforce the law strictly?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND RE-HABILITATION (SHRI DHARMA VIR): Yes, Sir. Government are aware that the cotract labour is being employed in some of the Government companies and public sector undertakings in contravention of the provisions of the Contract Labour (Regulation and Abolition) Act, 1970.

(b) Necessary legal action is taken whenever violation of the above Act comes to the notice of the offices of the Central Industrial Relations Machinery and where adequate evidence is available to prove the charges. Recently in pursuance of the judgement of the Supreme Court of India dated 18.9.82 in the Asiad Complex case, we have written to the concerned Ministries of the Government of India, all State Governments & Union Territories to secure strict compliance of the provisions of the Contract Labour (Regulation & Abolition) Act, 1970.

Appearance of political persons of AIR/ Doordarshan

1405. SHRI KHUSHWANT SINGH: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether his Ministry maintains a list of people who for political reasons are to be denied appearance on AIR or Doordarshan; and

(b) if there is no formal black-list, whether orders are communicated orally

to officials of AIR or Doordarshan that the appearance of certain individuals on Government controlled media is undesirable?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BORADCASTING AND IN THE DE-PARTMENT OF PARLIAMENTARY AFFAIRS (SHRI H.K.L. BHAGAT): (a) No, Sir. The selection of participants in programmes over AIR/Doordarshan is done taking into account the knowledge) and attainments of the person concerned on a particular subject.

(b) No, Sir.

Cases psnding in Supreme Court

1406. SHRI KRISHNA MOHAN BHAMIDIPATT Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) the number of cases pending in the Supreme Court as on date; and

(b) the action taken by Government to expedite disposal of pending cases?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGAN NATH KAUSHAL): (a) According to information furnished by the Registry, the number of cases (regular bearing and admission matters) pending in the Supreme Court as on 31.1.82 was 63041.

(b) The steps taken to reduce the pendency are given in the attached Statement.

Statement

Steps taken to reduce pendency in Supreme Court

The following steps have been taken to reduce pendency in the Supreme Court:---;

1. The Code of Civil Procedure was amended in 1976 to abolish Letters Patent Appeals from judgement of Single Judge of the High Court in second appeal (vide Section 100A).

2. The Code of Criminal Procedure based on the recommendations of the

Law Commission was enacted in 1973 and amended in 1978 and 1980.

3. The Supreme Court (Number of Judges) Act 1956 was amended in 1977 to provide for a raise in the judge strength of the Supreme Court from 13 to 17 (excluding the Chief Justice).

4. The Supreme Court Rules have been amended to vest more powers in the Registrars an[^] Judges in Chambers so that the time of the court is not wasted in petty miscellaneous matters.

5. The Supreme Court have also taken the following measures ;

(i) Priority is given to certain matters.

(ii) Miscelleneous matters are fixed daily,

(iii) Writ petitions with identical questions are grouped together and batches running from 50 to 1000 matters are listed together for hearing.

(iv) Other matters involving identical questions are also identified from time to time and put together and efforts are made to see that such groups are disposed of early.

(v) The Supreme Court Rules were revised in 1966 providing for printing of records under its own supervision. As that was also taking quite some time the court of late has started wherever possible dispensing with the preparation of records and hearing the appeals on special leave paper-book itself after the parties have filed their counter-affidavite and affidavits in reply.

6. The Government have also appointed Law Commission (10th Law Commission) to keep under review the system of judicial administration in the country. Among the terms of refer-ence of the Law Commission are :

(a) To keep under review the system of judicial administration to ensure (hat if is responsive to the reasonable demands of the times and in particular to secure :----

(i) elimination of delays, speedy clearance of arrears and reduction in costs so as to secure quick and economical disposal of cases without affecting the cardinal principle that decisions should be just and fair;

(ii) Simplification of procedure to reduce and eliminate technicalities and devices for delay so that it operated not as an end in itself but as a means of achieving justice; and

(iii) improvement of standars of all concerned with the administration of Justice.

(b) To revise the Central Acts of general importance so as to simplify them and to remove anomalies, ambiguities and inequities.

(c) To recommend to the Government measures for bringing the Statute book up-to-date by repealing obsolete laws and enactments or parts

thereof which have outlived their ut-lity.

Rotation of reserved seats in Legislatures

1407. SHRI KRISHNA MOHAN BH-AMTJDIPATI : Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government have received any representations for rotation of reserved seats in the various State Legislatures; and

(b) if so, what measures are being taken by Government in this regard ?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGAN NATH KAUSHAL) : (a) Yes, Sir.

(b) The matter is under consideration of Government.